

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.995 of 2020**

**IN THE MATTER OF:**

**Sri Adinath Enterprises** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.994 of 2020**

**IN THE MATTER OF:**

**Sandhya & Co.** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.996 of 2020**

**IN THE MATTER OF:**

**Jai Jinendra Enterprises** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**Company Appeal (AT) (Ins) No.997 of 2020**

**IN THE MATTER OF:**

**Vijayalakshmi Enterprises** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.998 of 2020**

**IN THE MATTER OF:**

**V.S. Enterprises** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.999 of 2020**

**IN THE MATTER OF:**

**H.S. Syndicate** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.1000 of 2020**

**IN THE MATTER OF:**

**Hemanth Mehta & Sons HUF** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.1001 of 2020**

**IN THE MATTER OF:**

**Vipul Investment** **...Appellant**

**Versus**

**V. Mahesh** **...Respondent**

**With**

**Company Appeal (AT) (Ins) No.1002 of 2020**

**IN THE MATTER OF:**

**Hemanth & Co.**

**...Appellant**

**Versus**

**V. Mahesh**

**...Respondent**

**For Appellant:**

**Shri Anandh K and Shri Raj Jhabakh, Advocates**

**For Respondent:**

**Shri Anant Merathia (for RP)**

**ORDER**  
**(Virtual Mode)**

**16.03.2021** The Counsel for Appellant states that the Appellant does not want to file Rejoinder in these various Appeals.

Parties may file brief written submissions not more than three pages in which they should refer to page numbers of the relevant documents which they would be referring to at the time of arguments, within a week. Parties to file separately copies of Judgements which they want to refer and rely on.

List these Appeals 'for admission (after Notice) hearing' on 23<sup>rd</sup> March, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*